THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WO-MEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI-MATI MARGARET ALVA) (a) On tlie recommendations of the State Government of Bihar the Ministry approved a grant-in-aid of Rs. 5,64,188/- for the construction of a hostel building for 30 working women by Arju_n Mahil_a Shilp Kala Kendra at Jamshedpur at an estimated cost of Rs. 7,52,250/. on 18 June, 1986. Simultaneously, amount of Rs. 1,41,047/- was releas-. ed as first instalment of grant-in-aid, as per provisions of the Scheme.

(b) and (c) On a complaint, an enquiry was conducted through the State Government of Bihar which brought out certain irregularities. Therefore, the amount Of Rs. 1,41047/- alongwith interest has since been recovered from the agency. A ban hag also been imposed on further grants to this Organisation.

A^{re}a in advers_e possession of Bangladesh

796. SHRT ASHWANI KUMAB: SHRI LAL K. ADVANI;

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply to Unstarred Question 865 given in the Rajya Sabha on the 1st March, 1989 and state;

- (a) the exact area of Assam presently under the adverse possession of Bangladesh indicating the location and since when it is under their possesson; and
- (b) what steps have been taken by Government so. far to get back this are, and with what results?

THE MINISTER OF EXTERNAL AFFATRS (SHRI P. V. NARASIM-HA RAO); (a) According to information provided by the Government of Assam, 'approximately 761.81 acres are sunder the adverse possession of

Bangladesh, in the Dhubri, Cacher and Karimganj districts. This land has bee_n in the adver_{se} possession of Bangladesh sinc_e before the formation of Bangladesh. Certain small areas of Bangladesh hav_e also been in India's advers_e possession.

(b) The Indo-Bangladesh Land Boundary Agreement of 1974 provides that areas in adverse possession of either country may be exchanged after the Agreement is ratified. As the Agreement has not been ratified so far, this matter has not progressed further.

Estimated profit/losses of Indian Airlines and Air India

797. SHRI SHANKER SINH VAG-HELA:

SHRI PRAMOD MAHAJAN:

Will the Minister of CIVIL AVIA-TION AND TOURISM b_e pleased to state;

- (a) what is the estimated profit/ los_s of Indian Airlines and Ai_r India (separately) during the year 1988-89; and
- (b) how doe_s it compare with that during the previous year and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIV. RAI PATIL); (a) During 1988-89, Indian Airlines and Air India have earned provisional net profit of Rs. 14.10 crores and Rs. 30 crores respectively.

(b) Indian Airlines had made a net profit of Rs. 30.10 crores during 1987-88. The decline in profitability during 1988-89 has been mainly due to cost escalation, non-availability of leased aircraft and grounding of aircraft, steep increase in the exchange rate of US dollars, increase in Handing and navigational charge, payment of additional grants-in-aid to IGRUA etc.